

Item No.7

M.A.No.1333/2003 in
O.A.No.369/2003

25.06.2003

Present: Sh. R.K.Sarkar, proxy of Shri R.L.Dhawan,
learned counsel for applicants in MA.

M.A.No.1052/2003:

This MA has been filed by the respondents seeking extension of time for compliance of the directions¹ of this Court contained in order dated 19.2.2003.

MA 1052/2003 is allowed. Time is extended till 31.7.2003 to comply with the directions of this Court. However, it is made clear that no further extension will be accorded to the respondents.

S. Raju
(Shanker Raju)
Member(J)

I find that inadvertently orders have been passed today in MA 1052/2003, whereas MA 1333/2003 has been listed today. I recall the above order.

Heard the learned proxy counsel for applicant on MA 1333/2003. MA 1333/2003 has been filed by the respondents seeking further extension of time till 31.8.2003 to comply with the directions contained in the Tribunal's order dated 19.2.2003. I find that earlier MA 1052/2003 filed by the respondents seeking extension of time was allowed vide order dated 8.5.2003 wherein time was already extended till 30.6.2003 and it was also made clear that no further time would be granted to the respondents.

In the light of the above, MA 1333/2003 cannot be entertained and is accordingly dismissed. No costs.

S. Raju
(Shanker Raju)
Member(J)

1/MA/